## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-248/PB/2017

In the matter of:

**Grasim Industries Ltd** 

....PETITIONER

Vs.

Spentex Industries Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 10.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

**DEEPA KRISHAN** Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Mahjooz Nazki, Advocate

For the Respondent/Corporate Debtor: Mr. Priyank Mangal, Advocate

For the Intervener

: Ms. Purti Marwaha, Advocate

Ms. Henna George, Advocate

## ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in view of the unfortunate happenings in the family of the Counsel for the petitioner, an adjournment is sought for. Counsel for the respondent does not resist for the adjournment being granted on this ground.

In the circumstances, the matter is listed for hearing on 22.11.2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Suriit 10.11.2017